

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3245
ANSWERED ON:23.08.2011
DUES TO DD/AKASHWANI
Patil Shri C. R.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether some companies and producers owe dues to the Akashvani and Doordarshan(DD);
- (b) if so, the details of such dues company-wise, producer-wise and DD/Akashwani-wise; and
- (c) the efforts made/being made by the Government to recover the outstanding amount so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) & (b): Prasar Bharati has informed that Doordarshan Commercial Service and All India Radio do not maintain the outstanding dues producer-wise, as business is being done by the agencies not by the producers. The details of the outstanding dues are annexed.

(c): Prasar Bharati has informed that regular efforts are made by All India Radio/Doordarshan to recover the outstanding dues, which includes (i) reminders, notices etc. to defaulters to clear outstanding dues(ii) on the expiry of the admissible credit period of 45 days after three reminders, their Bank Guarantees is encashed, accreditation status is frozen and these are put on advance payment, (iii) Legal action is initiated against the defaulting agencies, and (iv) Arbitration/Court cases are filed in different Courts.